IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-254(PB)/2017

IN THE MATTER OF:

Central Bank of India

APPLICANT / PETITIONER

Vs

NCML Industries Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code 2016

Order delivered on 09.10.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Jaswinder Singh, Advocate

For the RESPONDENT

:- Mr. Arvind Kumar, Advocate Ms Heena George, Advocate

ORDER

Learned Counsel for the Petitioner stated that they will propose the name of new Insolvency Resolution Professional. The needful shall be done within a week.

List on 23rd October 2017.

CHIEF JUSTICE M. M. KUMAR PRESIDENT

> (DEEPA KRISHAN) MEMBER (TECHNICAL)